

in the matter of Maruti Sazuki Ltd. vs. Commissioner of Income-Tax,
381 ITR 117.

The said judgment having been carried by the Revenue to this Court in Civil Appeal No.3953/2017, and the same has been entertained by this Court and leave has been granted.

Hence, issue notice and tag along with Civil Appeal No.3953/2017.

Mr. Anmol Anand, learned counsel for the respondent accepts notice.

Counter affidavit, if any, be filed within three weeks.

Rejoinder affidavit, if any, be filed within two weeks thereafter.

It is also made clear that the issue in the present appeal is confined only to AMP and not on any other issue as rightly contended by learned counsel appearing for the Revenue.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)